

No. RJ No. 38/2021

High Court of Karnataka
Bengaluru
Date 12.04.2021

CIRCULAR

It is hereby informed to the Advocates / Party-in-persons that the excess copying fee which was withheld in copying branches due to Covid-19 Pandemic will be refunded to the Advocates / Party-in-persons w.e.f. 15.04.2021. Advocates / Party-in-persons may collect the refund vouchers from the Copying Branches and produce the same at the cash counters which are situated near Gate No.5 and collect the excess copying fee.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)

Copy to :

1. The Karnataka State Bar Council, Old Election Commission Office Building, DR. B.R.Ambedkar Veedhi, Bengaluru – 560 001.
2. The President, Advocate's Association, Bengaluru.